

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4153
TO BE ANSWERED ON 13TH DECEMBER, 2019**

MEDICAL BENEFITS TO DEPENDENT PARENTS OF EMPLOYEES

4153. SHRI DHARAMBIR SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of the criteria fixed for getting medical benefit by the dependent parents of Central Government Employees;
- (b) the reasons for not bringing the pensioners of State Governments under CGHS though they are dependent parents of the Central Government employees;
- (c) whether there is any scheme for providing medical facility to the dependent parents of employees of private sector;
- (d) if so, the time by when this facility is likely to be extended to the parents of Central Government Employees; and
- (e) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a) & (b): For availing medical facilities under Central Government Health Scheme (CGHS), parents are deemed to be dependent on the Central Government employee if they are normally residing with the employee and their monthly income from all sources including pension/ family pension does not exceed Rs. 9,000 plus the amount of Dearness Relief thereon. This condition of dependency is applicable to Pensioners of State Government(s) as well.
- (c): Yes. The Employees' State Insurance (ESI) Act, 1948 read with ESI (Central) Rule, 1950 provides for medical benefits to the dependent parents of the Insured person i.e. an employee who works in a factory/ establishment having 10 or more workers & registered under the said Act and drawing salary less than Rs. 21,000 per month (Rs. 25,000 in case of persons with disability). Income limit for dependency of parents from all sources is Rs. 9,000 per month.
- (d) & (e): The ESI Act is not applicable to Central Government employees and their dependents.